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CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.499/05

Wednesday this the 17th day of August 2005

C O R A M :

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

N.J.Joseph,  
S/o.late N.T.Joseph,  
Assistant Registrar,  
Debts Recovery Tribunal,  
Panampilly Nagar, Ernakulam.  
Residing at Elvin Quarters,  
Kakkanad, Ernakulam.

Applicant

(By Advocate Mr.U.Balagangadharan)

Versus

1. Union of India represented by the Secretary,  
Department of Personnel & Training,  
North Block, New Delhi.

2. Principal Registrar,  
Central Administrative Tribunal,  
Principal Bench, Copernicus Marg,  
New Delhi.

3. The Registrar,  
Central Administrative Tribunal,  
Guwahati Bench, Guwahati.

4. Presiding Officer,  
Debts Recovery Tribunal,  
Ernakulam.

Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

This application having been heard on 17th August 2005  
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

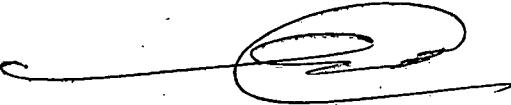
The applicant who has been holding substantive post of  
Private Secretary is now working as Assistant Registrar in Debts  
Recovery Tribunal, Ernakulam on deputation basis is aggrieved by  
non grant of first financial upgradation as mandated under the  
Assured Career Progression Scheme despite the fact that he had  
rendered more than 12 years in the entry cadre. Therefore, he  
has filed this application seeking the following reliefs :-



1. Direct the respondents to grant first financial upgradation to the applicant with effect from 9.8.1999 and grant consequential benefits like backwages, refixing pay etc.
2. Declare that the applicant is entitled for first financial upgradation with effect from 9.8.1999.
2. When the matter came up for hearing learned counsel for the applicant submitted that the applicant who is now working as Assistant Registrar in the Debts Recovery Tribunal has vide order in MA 754/05 impleaded his present employer in the party array. He further submitted that the applicant has submitted Annexure A-4 representation to the 2nd respondent through proper channel and he will be satisfied if a direction is given to the 2nd respondent to consider and dispose of the representation within a time frame. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.
3. In the light of what is stated above and in the interest of justice, we direct the 2nd respondent to consider and dispose of Annexure A-4 representation of the applicant and communicate a decision to him within a period of three months from the date of receipt of a copy of this orders. Applicant is also directed to send a copy of the representation to the said authority forthwith. The OA is disposed of accordingly. In the circumstances, no order as to costs.

(Dated the 17th day of August 2005)

  
N. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

  
K.V. SACHIDANANDAN  
JUDICIAL MEMBER

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